

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LA-TRENDZ FABRICA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	La-Trendz Fabrica Private Limited
2.	Date of incorporation of corporate debtor	19-07-2001
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17121MH2001PTC132788
5.	Address of the registered office and principal office (if any) of corporate debtor	29, Apurva Industrial Estate, Makwana Road Off. Andheri Kurla Road, Andheri (East) Mumbai - 400059
6.	Insolvency commencement date in respect of corporate debtor	January 05, 2023 (Order received on January 10, 2023)
7.	Estimated date of closure of insolvency resolution process	July 04, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anshul Gupta IP Reg. No: IBBI/IPA-002/IP-N00310/2017-18/10899
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 410, 4th Floor, Blue Rose Industrial Estate, Near Metro Mall, Borivali East, Mumbai City, Maharashtra, 400066 Email ID: contactanshulgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 410, 4 th floor, Bluerose Industrial Estate, Near Metro Mall and Tata Power petrol pump, Western Express Highway, Borivali (east) – 400 066 Email ID: latrendz.abc@gmail.com
11.	Last date for submission of claims	January 24, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s La-Trendz Fabrica Private Limited on January 05, 2023 (Order received on January 10, 2023).

The creditors of M/s La-Trendz Fabrica Private Limited, are hereby called upon to submit their claims with proof on or before January 24, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Anshul Gupta

Interim Resolution Professional

Registration No: - IBBI/IPA-002/IP-N00310/2017-18/10899

Date: January 12, 2023

Place: Mumbai: